

**FORM A**  
**PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF  
ELEGANT FORGE & EQUIPMENTS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	<b>Elegant Forge &amp; Equipments Private Limited</b>
2. Date of incorporation of corporate debtor	08th September, 2015
3. Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28910MH2015PTC268212
5. Address of the registered office and principal office (if any) of corporate debtor	701/A, Meenaxi Apartments, Gokuldham, Goregoan (E), Mumbai - 400063, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	11th July, 2025
7. Estimated date of closure of insolvency resolution process	07th January, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Dinesh Kumar Aggarwal IBBI/IPA-002/IP-N00890/2019-2020/12843
9. Address and e-mail of the interim resolution professional, as registered with the Board	1507 07, Highland Park, Kolshet Road, Behind D Mart ,Thane, Maharashtra ,400607 Email: dinesh.aggarwal31@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>KDRA Insolvency Professionals Private Limited</b> 1601, Chandak Unicorn, Dattaji Salve Marg, Off Veera Desai Road, Andheri West, Mumbai - 400053. Email: cirp.elegantforge@gmail.com
11. Last date for submission of claims	25th July, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link : <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Elegant Forge & Equipments Private Limited** on **11th July, 2025**.

The creditors of **Elegant Forge & Equipments Private Limited**, are hereby called upon to submit their claims with proof on or before **25th July, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. **SD/-**

**Date : 12<sup>th</sup> July, 2025**

**Place : Mumbai**

**Dinesh Kumar Aggarwal**

**Interim Resolution Professional**

**Elegant Forge & Equipments Private Limited**

**IBBI registration no: IBBI/ IPA-002/ IP-N00890/2019-2020/12843**

**AFA Validity: 31st December, 2025**

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ELEGANT FORGE & EQUIPMENTS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Elegant Forge & Equipments Private Limited
2. Date of incorporation of corporate debtor	08th September, 2015
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10. Address and email to be used for correspondence with the interim resolution professional	KORA Insolvency Professionals Private Limited 1601, Chandak Unicorn, Dattaj Saike Marg, Off Veers Desai Road, Andheri West, Mumbai - 400053. Email: cip.elegantforge@gmail.com
11. Last date for submission of claims	25th July, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	a) Web link : https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Elegant Forge & Equipments Private Limited** on **11th July, 2025**. The creditors of **Elegant Forge & Equipments Private Limited**, are hereby called upon to submit their claims with proof on or before **25th July, 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. **₹50/-**  
**Date : 12<sup>th</sup> July, 2025**  
**Place : Mumbai**  
Dinesh Kumar Aggarwal  
Interim Resolution Professional  
Elegant Forge & Equipments Private Limited  
IBBI registration no: IBBI/IPA-002/IP-NO0890/2019-2020/12843  
AFA Validity: 31st December, 2025

**TATA POWER**  
(Corporate Contracts Department)  
The Tata Power Company Limited, 3<sup>rd</sup> Floor, Sahar Receiving Station  
Sahar Airport Road, Andheri East, Mumbai-400059  
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

**NOTICE INVITING TENDER (NIT)**

The Tata Power Company Limited invites tenders from eligible vendors for the following packages (Two Part Bidding) in Mumbai.

- 03 years Outline Agreement for AMC of Fire Extinguishers along with spares across all transmission receiving stations. (Package Ref No: CC25VGC016).
- SITC of 33kV, 15MVA Capacitor Bank at Tata Power Saki & Dharavi Receiving Station. (Package Ref. No CC26SVP010).
- Providing Services for Dismantling of 22KV AIS and Towers at Kalyan RSS. (Package Ref. No CC26NK017).
- Electrical Works at Central Kitchen at Trombay, Chembur, Mumbai. (Package Ref. CC26PMR016).
- Outline Agreement for IT Infra Works at Mumbai location of Tata Power. (Package Ref. No CC26SA5012).

For package A, B, C & D Interested & eligible bidders to submit Tender Fee, Authorization Letter by 15:00 Hrs. **Monday, 21<sup>st</sup> July 2025**.  
For package E, interested bidders to submit Tender Fee, Authorization Letter along with Complete Bid Document by 15:00 Hrs. **Monday, 4<sup>th</sup> August 2025**.  
For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on tender section of above website (Tata Power → Business Associates → Tender Documents) only.

**BHARAT NIDHI LIMITED**  
CIN: U51396DL1942PLC000644  
Regd. Office: 3/8, 2nd Floor, Asaf Ali Road, New Delhi 110002  
E-Mail ID: bharatnidi@gmail.com

**NOTICE**

Reg. Transfer of equity shares of the Company to Investor Education & Protection Fund (IEPF). Shareholders are hereby notified that pursuant to Section 124(6) of the Companies Act, 2013, read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (IEPF Rules) as amended from time to time, all shares in respect of which dividend has not been paid or claimed by the shareholders for 7 (seven) consecutive years or more shall be transferred by the Company in the name of Investor Education and Protection Fund (IEPF) in terms of IEPF Rules. Individual notices to respective shareholders have been sent at their latest available addresses in the Company's records, inter alia, providing the details of shares liable to be transferred to IEPF for taking appropriate action.

The due date of transfer of shares to the IEPF is October 30, 2025. The concerned shareholders are requested to claim unclaimed dividend on or before October 30, 2025, failing which their shares shall be transferred to IEPF account without any further notice.

The concerned shareholders would be entitled to claim the shares back from IEPF Authority by making an application in e-form No. IEPF-5, as prescribed under the aforesaid rules and the same is available on IEPF website i.e. [www.iepf.gov.in](http://www.iepf.gov.in).

In case the shareholders have any queries wrt subject matter and IEPF Rules, they may send their queries to the Company at mail id: [bharatnidi1@gmail.com](mailto:bharatnidi1@gmail.com) or can contact M/s Skyline Financial Services Private Limited (Registrar and Transfer Agent), D-153/A, First Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, Phone: 011-40450193-97, email: [parveen@skylinertm.com](mailto:parveen@skylinertm.com).

For Bharat Nidhi Limited  
Amita Gola - Company Secretary  
ICSI Mem. No.: F6318

Date: July 11, 2025  
Place: New Delhi

**THE SINGARENI COLLIERIES COMPANY LIMITED**  
(A Government Company)  
Regd. Office: Kothagudem-507101, Telangana.

**E-PROCUREMENT TENDER NOTICE**

Tenders have been published for the following Services/Material Procurement through e-procurement platform. For details, please visit <https://tender.telangana.gov.in> or - <https://scclimies.com>

**NIT/Enquiry No. - Description/ Subject - Last date and time for submission of bid(s)**

**EST2500044** - Procurement of Fenner make V-belts to STPP, Jaipur, Maracherial, Telangana - **28.07.2025 - 12.01 PM, GM (EAM), STPP**

**EOE250106** - Procurement of 12 Nos. of 1.0 Cu.M (bucket capacity shall not be less than 0.9 Cu.m) Diesel operated Cranner mounted Hydraulic Excavators (Backhoe Attachment) **24.07.2025 - 17:00 Hrs. GM (MP)**

**NIT/Enquiry No. - Description/ Subject / Estimated Contract Value - Last date and time.**

**CRP/CVL/MNG/17-20/2025-26, Dt. 03.07.2025** - Construction of wind barrier with shade sheering to control the dust at KCP-III Railway siding as per S.C. conditions of PKGC in Mangarua Area, Bhadrakh Kothagudem District, Telangana State - **Rs. 87,35,697/- - 15.07.2025 - 04.30 PM.**

**CRP/CVL/RG-11/20/2025-26, Dt. 05.07.2025** - Rehabilitation and special repairs to the existing concrete structure of 18000 MT GI bunker (comprising of 3 chambers) at OCP-II CHP PG-II Area, Godavarkhani, Peddapalli Dist, Telangana State - **Rs. 3,27,31,902/- - 22.07.2025 - 04.30 PM.**

**CRP/CVL/RG-17M-28/2025-26, Dt. 08.07.2025** - Filling of earth at Sammakka Sarakka gaddu at RG-1 area, Govandhanthi, Peddapalli, Dist., Telangana State - **Rs. 53,22,778/- - 22.07.2025 - 04.30 PM.**

**MNG/CVL/TH-17/6-38/2025-26, Dt. 03.07.2025** - Providing CC roads, drains and other miscellaneous Civil works at Therapugam Village in Mangarua Area, Bhadrakh Kothagudem Dist., Telangana, under Corporate Environment Responsibility (CER) - **Rs. 44,67,836/- - 22.07.2025 - 04.00 PM. GM MNG**

**PR/2025/ADVT/STPP/MIP/CVL/MNG/64**  
DIPR R.O. No. : 354-PP/CL-AGENCY/ADVT/1/2025-26, Date: 11-07-2025.

**SHARP INDIA LIMITED**  
Registered Office : Gat No. 686/4, Koregoan Bhima, Taluka Shirur,  
Dist : Pune - 412216 Phone No.: 02137 - 6700001  
Email id: [secretarial@sil.sharp-world.com](mailto:secretarial@sil.sharp-world.com)  
Website: [www.sharpindialimited.com](http://www.sharpindialimited.com) CIN : L36759MH1985PLC036759

**NOTICE TO SHAREHOLDERS**  
**OPENING OF SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES**

Notice is hereby given that SEBI vide Circular no. SEBI/HO/MIRSD/ MIRSDP/P/CIR/2025/97 dated July 02, 2025, has opened a special window to consider transfer requests of physical shares which were rejected and returned to the lodger on or before March 31, 2019, can be re-lodged after rectifying the errors, for registration of transfer from July 07, 2025 to January 06, 2026 with our Registrar and Share Transfer Agents (RTA), i.e, M/s. Mufc Intime India Pvt. Ltd. Transferred Shares will only be issued in demat mode once all the documents are found in order by RTA. The lodger must have a demat account and provide its Client Master List ("CML"), along with the transfer documents and share certificate, while lodging the documents for transfer with RTA. You may contact RTA for attending these requests by sending email at [pune@n.mpmc.mufc.com](mailto:pune@n.mpmc.mufc.com) or to company at [secretarial@sil.sharp-world.com](mailto:secretarial@sil.sharp-world.com). This is for your information.

For Sharp India Limited  
S/d  
Chandranil Belvkar  
Company Secretary  
Membership No. 24015

Place : Pune  
Date : July 12, 2025

**HOWARD HOTELS LIMITED**  
Regd Office:- 20, Maurya Complex, B-28 Subhash Chowk, Laxmi Nagar, New Delhi-110092  
Corp. Off.: Hotel Howard plaza, Fatehabad Road, Agra-282001  
CIN: L1489DL1989PLC038522; Tel: 0562-404-8600; Fax: 0562-404-8686  
Email: [info@howardhotels.com](mailto:info@howardhotels.com); Website: [www.howardhotels.com](http://www.howardhotels.com)

**NOTICE PERTAINING TO HOLDING OF 36TH ANNUAL GENERAL MEETING OF THE MEMBERS OF THE HOWARD HOTELS LIMITED THROUGH VIDEO CONFERENCE AND OTHER AUDIO VISUAL MEANS AND REMOTE E-VOTING FACILITY**

Notice is hereby given that the 36th Annual General Meeting ("AGM") of the Company will be held on Saturday, 23rd August, 2025 at 11:30 a.m. (IST) through video conferencing (VC) other audio visual means (OAVM) in compliance with all the applicable provisions of the Companies Act, 2013 and Rules issued thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 20/2020 dated 05th May, 2020, 18/2022 dated 28th December, 2022, 09/2023 dated September 25, 2023 and subsequent circulars in this regard, the latest being General Circular No. 06/2024 dated 19 September 2024 ("MCA Circulars") issued by SEBI/HO/CFD/CMD/2021/11 dated January 15, 2021, Circular No. SEBI/HO/DDHS/P/CIR/2022/0063 dated 13th May, 2022, SEBI/HO/CRD/PaD-2/P/CIR/2023/4 dated 5th January, 2023, Circular No. SEBI/HO/CFD/CFD-PaD-2/P/CIR/2023/167 dated 7th October, 2023 and Master Circular SEBI/HO/CFD/CFD-PaD-2/P/CIR/2024/133 dated July 11, 2023 ("SEBI Circulars") (hereinafter collectively referred to as "Circulars") and in accordance with the applicable provisions of the Companies Act, 2013 ("the Act") and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other applicable laws to transact the business as set out in the Notice of the AGM.

In compliance with the above circulars, the companies will be sending electronic copies of Notice of the AGM and Annual Report for the financial year 2024-25 to all the shareholders whose e-mail addresses are registered with the Company's Registrar and Share Transfer Agent ("RTA") Depository Participants ("DPs").

**Dissemination on website:**  
An electronic copy of Annual Report 2024-25 of the Company, inter-alia, containing the Notice and the Explanatory Statement of the Company will be available on the website of the Company at [www.howardhotels.com](http://www.howardhotels.com) and on website of Stock Exchange viz. BSE Limited at [www.bseindia.com](http://www.bseindia.com)

**Manner of registration of e-mail address/Mobile No.:**  
Shareholders who wish to register their email address/mobile no. are requested to follow the below instructions:

Shareholders holding shares in the Physical Form	Register/update the details in prescribed form (SR-1 with RTA of the Company).
Shareholders holding shares in Dematerialized Form	Register/update the details in your Demat Account, as per process advised by your DP.

**Manner of casting votes:**  
The Company is pleased to offer the e-voting facility before the AGM through remote e-voting and during the AGM through e-voting system, to its shareholders in respect of business to be transacted at the AGM and this purpose, the Company has appointed InstaVot for facilitating voting through electronic means.

In case e-mail id is registered with the Company/RTA/DP, Detailed procedure w.r.t. e-voting will be sent to the registered e-mail id and also will be available in the notice of AGM.

In case e-mail id is not registered with the Company/RTA/DP, Detailed procedure w.r.t. e-voting will be available in the notice of AGM.

A person, whose name is recorded in the Register of Members of the Company, as on cut-off date i.e. Saturday, 16th August, 2025, only shall be entitled to avail the facility of e-voting, either through remote e-voting or through e-voting system during the AGM.

For: Howard Hotels Limited  
Sd/-  
(Nirankar Nath Mittal)  
Chairman & Managing Director  
DIN: 01532102

Place: Agra  
Date: 11th July, 2025

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR RELEASE PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

**PUBLIC ANNOUNCEMENT**

**SHRI KANHA STAINLESS LIMITED**  
(Formerly known as Shri Kanha Stainless Private Limited)  
CIN: U27109RJ2015PLC047890

Our Company was originally incorporated on July 10, 2015 in Jaipur, Rajasthan, as a Private Limited Company in the name and style of "Kanha Stainless Private Limited" under the provisions of the Companies Act, 2013 vide Certificate of Incorporation bearing CIN: U27109RJ2015PTC047890 issued by the Registrar of Companies, Jaipur. Subsequently, the name of our Company was changed from "Kanha Stainless Private Limited" to "Shri Kanha Stainless Private Limited" vide Special Resolution passed by the shareholders in the Extra-Ordinary General Meeting of the Company held on October 23, 2017 and a fresh Certificate of Incorporation dated November 09, 2017 pursuant to change of name, was issued by the Registrar of Companies, Jaipur vide Certificate of Incorporation bearing CIN: U27109RJ2015PTC047890. Further, our Company was converted into a Public Limited Company pursuant to Special Resolution passed by the shareholders of our Company at the Extra-Ordinary General Meeting held on August 09, 2024, and consequently the name of our Company was changed from "Shri Kanha Stainless Private Limited" to "Shri Kanha Stainless Limited" and a fresh certificate of incorporation dated August 30, 2024 pursuant to conversion from a Private Limited Company to a Public Limited Company, was issued by the Assistant Registrar of Companies / Deputy Registrar of Companies / Registrar of Companies, Central Registration Centre, bearing CIN: U27109RJ2015PLC047890. For further details see, "History and Certain Corporate Matters" on page 147 of the Draft Prospectus.

Registered Office: Plot No. 70-B, Unit No.401-402, 4th Floor Trimurty Prime Tower, Nirwaroo Road, Jho, Twara, Jaipur, Rajasthan, India, 302012; Tel: +919257043978 Website: [www.kanhastainless.com](http://www.kanhastainless.com); Contact Person: Ms. Arzoo Mantri, Company Secretary and Compliance Officer; E-mail: [cs@kanhastainless.com](mailto:cs@kanhastainless.com)

**OUR PROMOTERS: MR. JAI BHAGWAN AGARWAL, MRS. KAVITA AGARWAL, MR. SHASHANK AGARWAL AND MRS. NEHA AGARWAL.**

**"THE OFFER IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON EMERGE PLATFORM OF NSE LIMITED"**

**THE ISSUE**

**INITIAL PUBLIC OFFER OF UP TO 51,50,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF SHRI KANHA STAINLESS LIMITED ("COMPANY" or the "ISSUER") FOR CASH AT A PRICE OF [●]/- PER EQUITY SHARE, INCLUDING A SHARE PREMIUM OF ₹ [●]/- PER EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING TO ₹ [●] LAKHS ("THE ISSUE"), OF WHICH [●] EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF [●] PER EQUITY SHARES AGGREGATING TO [●] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE ("MARKET MAKER RESERVATION PORTION") THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION THAT IS ISSUE OF [●] EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF [●] PER EQUITY SHARES AGGREGATING TO [●] LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE [●]% AND [●]% RESPECTIVELY OF THE POST ISSUE PAID-UP EQUITY SHARE CAPITAL OF THE COMPANY.**

**THE FACE VALUE OF EQUITY SHARES IS ₹ 10/- EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES.**

**THE OFFER PRICE AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE LEAD MANAGER AND WILL BE ADVERTISED IN [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] (A WIDELY CIRCULATED HINDI LANGUAGE REGIONAL DAILY NEWSPAPER, HINDI BEING THE REGIONAL LANGUAGE OF RAJASTHAN WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO THE SME PLATFORM OF THE NSE LIMITED ("NSE EMERGE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").**

In case of any revision in Issue Price/ Issue Period will be extended by at least 3 (three) additional Working Days after such revision in the Issue Price, subject to the total Bid / Issue Period not exceeding 10 (ten) Working Days. In case of force majeure, banking strike or similar circumstances, our Company may, in consultation with Lead Manager, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of one Working Day, subject to the Bid/Issue Period not exceeding 10 (ten) Working Days. Any revision in the Issue Price and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchange, by issuing a public notice, and also by indicating the change on the website of the LM and at the terminals of the Syndicate Members and by intimation to the Designated Intermediaries and the Sponsor Bank, as applicable.

This public announcement is made in compliance with Regulation 247 of the SEBI ICDR Regulations, 2018 and SEBI (ICDR) Amendment Regulations, 2025 vide notification dated March 03, 2025, and applicability of corporate governance provisions under SEBI (LODR) Regulations on SME companies to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and Draft prospectus dated July 10, 2025 which has been filed with NSE EMERGE.

In terms of Rule 19(2)(b)(i) of the SCRR this Offer is being made for at least 25% of the post-Offer paid-up Equity Share capital of our Company. This Offer is being made through Fixed Price process in accordance and compliance with Chapter IX and other applicable provisions of SEBI ICDR Regulations wherein a minimum 50% of the Net Offer is allocated for Individual Investors who applies for minimum application size and the balance shall be offered to individual applicants other than Individual Investors who applies more than minimum application size and other investors including corporate bodies or institutions, QIBs and Non-Institutional Investors. However, if the aggregate demand from the Individual Investors is less than 50%, then the balance Equity Shares in that portion will be added to the non-retail portion offered to the remaining investors including QIBs and NIs and vice-versa subject to valid applications being received from them at or above the Offer Price. Additionally, if the Individual Investors category is entitled to more than 50% on proportionate basis, the Individual Investors shall be allocated that higher percentage. All potential investors shall participate in the Offer only through an Application Supported by Blocked Amount ("ASBA") process including through UPI mode (as applicable) by providing details of the respective bank accounts and / or UPI IDs, in case of UPI Applicants, if applicable, which will be blocked by the Self Certified Syndicate Banks ("SCSBs") for the same. For details in this regard, specific attention is invited to "Offer Procedure" beginning on page 257 of this Draft Prospectus. A copy will be filed with the Registrar of Companies as required under Section 26 of the Companies Act, 2013

Pursuant to SEBI (ICDR) Amendment Regulations, 2025 dated March 03, 2025 and applicability of corporate governance provisions under SEBI (LODR) Regulations on SME companies, for fulfilling all additional eligibility criteria, the Draft Prospectus filed with the SME Platform of NSE Limited (NSE EMERGE) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of NSE's website and the website of the Company at [www.kanhastainless.com](http://www.kanhastainless.com) and at the website of LM i.e., **KREO CAPITAL PRIVATE LIMITED** at <https://kreo.capital.com>. Our Company hereby invites the members of the public to give their comments on the Draft Prospectus filed with NSE EMERGE with respect to disclosures made in Draft Prospectus. The members of the public are requested to send a copy of their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the LM in relation to the Offer on or before 5:00 P.M. on the 21st day from the aforesaid date of filing the Draft Prospectus with NSE EMERGE.

Investment in Equity and Equity related securities involves a degree of risk and investors should not invest any fund in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the Draft Prospectus. Specific attention of the investors is invited to the section "Risk Factors" beginning on page 27 of this Draft Prospectus.

Any decision to invest in the Equity Shares described in the Draft Prospectus may only be taken after a Prospectus has been filed with the ROC and must be made solely on the basis of such Prospectus as there may be material changes in the Prospectus from the Draft Prospectus. The Equity Shares, when offered through the Prospectus, are proposed to be listed on EMERGE Platform of NSE Limited ("NSE EMERGE"), for details of the share capital and capital structure of our Company and names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, see "Capital Structure" beginning on page 68 of this Draft Prospectus. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in our Memorandum of Association, see "History and Certain Other Corporate Matters" beginning on 147 of this Draft Prospectus.

<p><b>LEAD MANAGER TO THE OFFER</b></p> <p><b>KREO</b> All About Trust</p> <p><b>Kreo Capital Private Limited</b> Registered Office: 2nd Floor, VCA Complex, Near Gate No. 08, Civil Lines, Sadar Bazar, Nagpur - 440001 Telephone: 0712-2997550/0712-2997551 E-mail: <a href="mailto:office@kreo.capital.com">office@kreo.capital.com</a> Investor Grievance email ID: <a href="mailto:office@kreo.capital.com">office@kreo.capital.com</a> Website: <a href="http://www.kreo.capital.com">www.kreo.capital.com</a>   Contact Person: Mr. Ayush Parakh SEBI Registration Number: INM000012689</p>	<p><b>REGISTRAR TO THE OFFER</b></p> <p><b>MASS</b></p> <p><b>MAS Services Limited</b> T-34 2nd Floor, Okhla Industrial Area, Phase II, New Delhi - 110 020, India. Tel: +011-26387281-83, 011-41320335 E-mail: <a href="mailto:ipo@masserv.com">ipo@masserv.com</a> Investor Grievance e-mail ID: <a href="mailto:investor@masserv.com">investor@masserv.com</a> Website: <a href="http://investor@masserv.com">investor@masserv.com</a>   Contact Person: Mr. N.C.Pal SEBI Registration No.: INR000000049</p>	<p><b>COMPANY SECRETARY AND COMPLIANCE OFFICER</b></p> <p>Name: Ms. Arzoo Mantri <b>SHRI KANHA STAINLESS LIMITED</b> Registered Office: Plot No. 70-B, Unit No.401-402, 4th Floor Trimurty Prime Tower, Nirwaroo Road, Jho, Twara, Jaipur, Rajasthan, India, 302012 E-mail: <a href="mailto:cs@kanhastainless.com">cs@kanhastainless.com</a>   Website: <a href="http://www.kanhastainless.com">www.kanhastainless.com</a> Investors can contact our Company Secretary and Compliance Officer and/or the Lead Manager and/or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-credit of refund orders and non-credit of funds by electronic mode, etc.</p>
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All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in Draft Prospectus

For SHRI KANHA STAINLESS LIMITED  
On Behalf of the Board of Directors  
Sd/-  
Ms. Arzoo Mantri  
Company Secretary and Compliance Officer

**DISCLAIMER: SHRI KANHA STAINLESS LIMITED** is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Draft Prospectus on July 10, 2025 with NSE EMERGE. The Draft Prospectus is available on the website of NSE EMERGE at <https://www.nseindia.com/companies-listing/raising-capital-public-issues-emerge-public-issue-offer-documents>, website of the Company at [www.kanhastainless.com](http://www.kanhastainless.com) and at the website of BRLM at <https://kreo.capital.com>. Any potential investors should note that investment in Equity Shares involves a high degree of risk and for details relating to the same, see Section titled "Risk Factors" beginning on Page No. 27 of the Draft Prospectus. Potential investors should not rely on the Draft Prospectus for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities law in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

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